NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER : CP/CAA/101&102/2017

NAME OF THE DEMERGED CO : KASTURI & SONS LIMITED

NAME OF THE RESULTING CO: THG PUBLISHING PVT LTD

UNDER SECTION : 230 OF COMPANIES ACT 2016

S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

ORDER

Counsel for the Petitioner present. This is in relation to CP 101/2017 and CP 102/2017 with regard to which a detailed order came to be passed by this Bench on 24.4.2017. The Petition is presented by the Petitioner as has been ordered by this Bench. We direct the Petitioner to cause notice with regard to the hearing of the Petition in the same newspaper wherehigh notice of the meeting was published. The period of notice shall not be less than 10 days before the next date of hearing of the Petition. Put up on 21.8.2017 at 10.30.A.M.

5. viragerde.

(S. Vijayaraghavan) Member (Technical) (Ch. Md. Sharief Tariq)
Member (Judicial)